IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1108 of 2020

Anita Pradhan & Another … Petitioners

Versus

The State of Jharkhand & Another ⋯ Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Ms. Pinky Shaw, Advocate
For the State : Mr. Shekhar Sinha, Addl. P.P.

Order No.03 Dated- 11.09.2020

Heard the parties through video conferencing.

Ms. Pinky Shaw- learned counsel for the petitioners submits that she will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within three weeks by the petitioners, failing which, this Cr.M.P shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

(Anil Kumar Choudhary, J.)

Animesh/